श्री बड़े : अध्यक्ष महोदय, , क्रैक्स पड़े हुए थे और बहुत दिनों से पड़े हुए थे, और माइंज इंस्पैक्टर ने रिपोर्ट में कहा था कि इस में काम नहीं करना चाहिये ?

अध्यक्ष महोदय : जब सूचना आ जाएगी तब सवाल हो जाएगा ।

श्री बैरवा कोटा (कोटा) : यह पहली ही दुर्घटना नहीं है । और भी ऐसी कई दुर्घटनायें होती रहतीं हैं। इसको रोकने के लिए क्या सरकार ने कुछ सोचा है ?

Mr. Speaker: It is too general a question.

12.06 hrs.

RE: MOTION FOR ADJOURNMENT

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैंने एक काम रोको प्रस्ताव दिया था, मुझे कोई सूचना नहीं मिली है ।

अध्यक्ष महोदय : अभी मिल जाएगी । आपको इत्तला दे दी जाएगी ।

श्री बागड़ी (हिसार) : एक व्यवस्था का का प्रश्न मैं उठाना चाहता हूं . . .

अध्यक्ष महोदय : इस वक्त कोई चीज़ हाउस के सामने नहीं है । व्यवस्था का प्रश्न नहीं उठ सकता है।

12.07 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF TRAVANCORE MINERALS LIMITED AND INDIAN RARE EARTHS LIMITED.

The Parliamentary Secretary to the Minister of External Affairs (Shri S. C. Jamir): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT-786/53.]

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT-787/63.]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT AND MERCHANT SHIPPING ACT, ETC.

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg—

(i) to re-lay on the Table a copy of Notification No. F. 12/46/60-Transport published in Delhi Gazette dated the 27th September, 1962, making certain further amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. *See* No. LT-751/63.]

(ii) to lay on the Table—

(a) a copy each of the following Notifications under sub-section (3) of section